

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 743 of 2019 IN
DFR NO. 1699 OF 2019

Dated : 25th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Haryana Power Purchase Centre

...Appellant(s)

Versus

Haryana Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan
Ms. Tanya Sareen

Counsel for the Respondent(s) : Mr. Rajiv Shankar Divedi
Mr. S.K. Sarkar
Mr. Rishabh Jain
Ms. Shubhalakshmi Gupta for R-2

ORDER

IA No. 743 of 2019

(Application for condonation of delay in filing appeal)

For the reasons set out in the application, delay of 67 days in filing the appeal is condoned.

Application is disposed of.

DFR NO. 1699 OF 2019

Admit.

Registry is directed to number the appeal.

Objections to the main appeal, if any, shall be filed within six weeks' time i.e. on or before 06.09.2019 with advance copy to the other side. Thereafter, rejoinder shall be filed within two weeks' time i.e. on or before 23.09.2019 with advance copy to the other side.

List the interim application for stay on **13.08.2019.**

(Ravindra Kumar Verma)
Technical Member

(Justice Manjula Chellur)
Chairperson